

[Shri Vidya Charan Shukla]

(2) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (1) above.

[Placed in Library. See No. LT-2240/69].

SHRI S. K. TAPURIAH : In this case, a statement has been given about the reasons for the delay. The same thing should have been done by Dr. Rao also.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1969, agreed without any amendment to the Oilfields (Regulation and Development) Amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 18th November, 1969."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1969, agreed without any amendment to the Khuda Bakhsh Oriental Public Library Bill, 1960 which was passed by the Lok Sabha at its sitting held on the 18th November, 1969".

ASSENT TO BILL

SECRETARY : Sir, I also lay on the Table the Wakf (Amendment) Bill, 1969 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 18th November, 1969.

12.39 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 8th December, 1969, will consist of :—

- (1) Further discussion of the motion moved by the Minister of Home Affairs regarding the statement on communal situation in the country.
- (2) Further consideration and passing of the Petroleum (Amendment) Bill, 1969.
- (3) Consideration and passing of the Constitution (Twenty-Third Amendment) Bill, 1969, at 3 P.M. on Monday, the 8th December, 1969.
- (4) Consideration and passing of the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha.
- (5) Discussion and voting on the Supplementary Demands for Grants (Railways) for 1969-70.

SHRI RANGA (Srikakulam) : Sir, I would like to suggest that between government and yourself time should be found, either for a two-hour discussion or one-hour discussion or a Calling Attention Notice on the pitiable condition of our sugarcane growers resulting from accumulated sugar stocks with the mills. These stocks had been built up by the mills on the orders of the Government that they should not sell 70 per cent of the production and should keep it there. A large portion of last year's production is still with them, with the result that the price has gone down from Rs. 100, as it used to be last year, to Rs. 70 this year.

MR. SPEAKER : We are going to discuss it.

श्री मधु लिमये (मुगेर) : अध्यक्ष महोदय, मैं केवल यह जानना चाहता हूँ कि क्या अगले सप्ताह में या उसके बाद इन तीन विषयों पर बहस करने का मौका मिलेगा? एक तो